

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : IA/218/2017  
IN  
PETITION NUMBER : CP/467/IB/CB/2017  
NAME OF THE PETITIONER(S) : MANGALAM COTTON INDUSTRY & 24 ORS  
NAME OF THE RESPONDENT(S) : G.V. RAVI KUKMAR, IRP  
UNDER SECTION : SEC 10

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	E. S. LOHAWATHAN.	REPRESENTATION BY WHOM Mr. R. Subramanyam	

Anast Merathia

Counsel for Petitioners/  
Applicants.

Krishna Satyan Mishra  
(PCS)

Authorised Representative  
for Operational Creditors  
(Petitioners)

**ORDER**

Counsel for Petitioners present. Mr. Krishna Sharan Mishra, Authorized Representative for Operational Creditors present. Counsel for the Operational Creditors (25 in numbers) submitted that they have filed the claim before the IRP and thereafter the IRP has been replaced by the RP. They have made the communication to the IRP/RP in order to know the status of their claims. But till date, there is no reply in relation to the status of their claims. However, RP has stated in one of the communications that he has not received the documents from the IRP. In the circumstances, the RP is directed to evaluate and assess the claims of the Operational Creditors, who are 25 in numbers. The claimants shall submit necessary documents to the RP within a week's time. RP has to make an exercise in order to admit or reject the claims before the next date of hearing. The RP is directed to communicate to their authorized representative, viz., Mr. Krishna Sharan Mishra, with regard to the fulfilment of any deficiency, if found, in their documents. The memo filed by the Counsel for the RP is also taken on record. Put up on **05.12.2017 at 10.30 A.M.**

**MEMBER (JUDICIAL)**

ghk